

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 477 of 2020

IN THE MATTER OF:

Rahul Kumawat

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Rahul Gupta and Mr. Sanyat Lodha, Advocates.

**For Respondents: Mr. Keith Varghese & Mr. Rajat, Advocates for R-1.
Mr. Divyanshu Srivastava & Mr. Rahul Parasrampuria,
Advocates with Ms. Teena Saraswat, RP for R-2.**

O R D E R

(Through Virtual Mode)

26.08.2020: Reply has been filed by both the Respondents. Appellant has filed rejoinder to the reply affidavit filed by Respondent No. 2. He seeks and is granted extension of time by one week to file rejoinder to the reply affidavit of Respondent No. 1.

Let the appeal be processed for hearing. List the appeal 'for hearing' on **14th September, 2020.**

Learned counsels for the parties may file their short written submissions, not exceeding three pages, within the aforesaid time.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/gc